

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 272/Chd/Hry/2017**

**In the matter of:**

Worldwide Security Systems Pvt. Ltd. ...Petitioner

Versus

Registrar of Companies,  
NCT of Delhi & Haryana. ...Respondent

Present: Mr. Nirbhay Kumar, Practising Company  
Secretary for the petitioner.  
Dr. Raj Singh, Registrar of Companies, Punjab,  
Chandigarh & Himachal Pradesh for the Registrar  
of Companies, NCT of Delhi and Haryana.

This petition has been filed under Section 252(3) of the Companies Act, 2013 for restoration of the company in the register of companies in terms of Rule 87A of the NCLT Rules, 2016 as amended vide notification dated 05.07.2017. It is contended that the company's name was struck off for non-filing of the Annual Returns and Balance Sheets. After sending of notice by the Registrar of Companies, NCT of Delhi and Haryana, the company filed Annual Returns for three years but previous Returns with effect from the Financial Year ending 31.03.2012 could not be filed as name of the company by then was struck off. The Authorized Representative of the company further submits that the company had been filing Income Tax Returns regularly and copies of the acknowledgements of filing Income Tax Returns from the Financial Year 2014-15 upto 2016-17 have been attached.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana for 15.01.2018 and Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh and Himachal Pradesh representing the Registrar of

Companies, NCT of Delhi and Haryana accepts notice and seeks time to file the reply/report. The same be filed at least three days before the date fixed with copy advance to the petitioner. The Registrar of Companies submits that he has received e-mail from the Delhi counterpart with regard to the report in response to advance copy of the petition served upon the Registrar of Companies, NCT of Delhi and Haryana and seeks time to file the report. The report be filed by the next date.

Notice be also sent to the Principal/Chief Commissioner of Income Tax Department, Gurgaon (Haryana) by collecting the same from Registry by describing in the notice PAN number of the company within three days enabling the Income Tax Department to file any representation against the restoration of the petitioner-company. The notice be sent alongwith copy of the petition immediately by Speed Post and the petitioner is directed to file affidavit of service alongwith postal receipt and tracking report of the Post Office at least three days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

December 08, 2017

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